

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 2/82-ALC4/2009 MEETING DATE : 14.04.2009

The Meeting No.2/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 14.04.2009 was actually held on **12.05.2009** under the Chairmanship of Jt. DGFT, Shri Anil Aggarwal in his chamber.

Following members were present:-

1. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
2. Shri Rajinder Pal Singh, Dy. DGFT
3. Shri Shyam Lal, FTDO

Case No.B-9	M/S Suven Life Science Ltd.			
Norms Committee Meeting No.2/10	F.No.01/83/050/01017/AM07			
Meeting Date:08.04.2009	RA. F.No.09/24/040/00368/AM07			
Adv.Lic.No.0910028637 dated 13.12.2006				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/73/2009-PI-III dated 25.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(2-Chloro-5-Iodo Phenyl)(4-Fluoro Phenyl) Methanone	1 Kg.	1.	2-Chloro-5-Iodobenzoic acid	0.95 kg
		2.	Fluoro Benzene	1.49 kg
		3.	Methyl Tertiary Butyl Ether	0.72 kg
		4.	Iso Propyl Alcohol	1.425 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-10	M/S Cipla Ltd
Norms Committee Meeting No.2/10	F.No.01/82/050/00406/AM08 F.No.01/82/050/00408/AM08 F.No.01/82/050/00110/AM09
Meeting Date:08.04.2009	RA. F.No.03/94/040/00250/AM08 F.No.03/94/040/00383/AM08 F.No.03/94/040/01099/AM08
Adv.Lic.No.0310432136 dated 08.06.2007	

Adv.Lic.No.0310436156 dated 13.07.2008	
Adv.Lic.No.0310459961 dated 04.02.2008	
Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.	

Case No.B-11	M/S Cipla Ltd
Norms Committee Meeting No.2/10	F.No.01/82/050/00443/AM08
Meeting Date:08.04.2009	RA. F.No.03/94/040/00797/AM08
Adv.Lic.No.0310448512 dated 31.10.2007	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/215/2008-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting decided to allow import of N-Heptane to the extent of 3.46 kg/kg of export product without any other change in the decision of NC taken in 3/82 meeting held on 15.04.2008. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-12	M/S Cipla Ltd
Norms Committee Meeting No.2/10	F.No.01/82/050/00447/AM08
Meeting Date:08.04.2009	RA. F.No.03/94/040/00860/AM08
Adv.Lic.No.0310450692dated 19.11.2007	
Committee decided to forward a copy of application along with a copy of representation to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 09.06.2009.	

Case No.B-13	M/S Cipla Ltd
Norms Committee Meeting No.2/10	F.No.01/82/050/00446/AM08
Meeting Date:08.04.2009	RA. F.No.03/94/040/00857/AM08
Adv.Lic.No.0310450548 dated 16.11.2007	
Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.	

Case No.B-14	M/S Glenmark Pharma Ltd
Norms Committee Meeting No.2/10	F.No.01/82/050/00627/AM05
Meeting Date:08.04.2009	RA. F.No.03/24/040/00389/AM05
Adv.Lic.No.0310274399 dated 16.06.2004	
Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.	

Case No.B-15	M/S Glenmark Pharma Ltd.
Norms Committee Meeting No.2/10	F.No.01/82/050/01531/AM08

Meeting Date:08.04.2009	RA. F.No.03/94/040/00806/AM08			
Adv.Lic.No.0310449259 dated 06.11.2007				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/102/2006-PI-III dated 18.04.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amiodarone Hcl	1 Kg.	1.	2-Butyl-3-(3,5-Diiodo-4-Hydroxybenzoyl Benzofuran	1.04 kg
		2.	Iso Propyl Alcohol	0.75 kg
		3.	Toluene	1.95 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-16	M/S Phaarmasia Ltd			
Norms Committee Meeting No.2/10	F.No.01/82/050/00613/AM09			
Meeting Date:08.04.2009	RA. F.No.09/24/040/00041/AM09			
Adv.Lic.No.0910034054 dated 23.05.2008				
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Oral Contraceptive Pills	1 No.	1.	Norgestrel USP	0.3 mg
		2.	Ethinyl Estradiol USP	0.03 mg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-17	M/S Aarti Industries Ltd.
Norms Committee Meeting No.2/10	F.No.01/82/050/00840/AM09
Meeting Date:08.04.2009	RA. F.No.03/94/040/00405/AM09
Adv.Lic.No.0310481261 dated 05.08.2008	
Committee considered case as per agenda and observed that the adhoc norms has been fixed on the basis of yield, molecular weight and comparative data of other firm as stipulated in Policy Circular No.20. It was, therefore, decided to close the case for enhancement in the quantity of inputs.	

Case No.B-18	M/S Sterling Auxiliaries Pvt. Ltd.			
Norms Committee Meeting No.2/10	F.No.01/82/050/00449/AM08			

Meeting Date:08.04.2009	RA. F.No.03/95/040/00634/AM08
Adv.Lic.No.0310450751 dated 20.11.2007	
Committee decided to defer case for 09.06.2009 for comments of C&PC.	

1	Case No.:800/24/83-ALC1/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/83/050/00758/AM08/	RLA File :05/24/040/00285/AM08/	Lic.No/Date:0510206332 16.07.2007	Defer Date:09.06.2009
	Decision :Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

2	Case No.:6/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved																																													
	HQ File :01/82/050/00239/AM09/	RLA File :09/24/040/00243/AM08/	Lic.No/Date:0910031765 12.10.2007																																														
	Decision: Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/262/2008-PI-III dated 24.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="13">Efavirenz stage-V ((S)-5-Chloro-(cyclopropylethynyl)-2-amino-(trifluoromethyl) Benzenemethanol)MMAA-1</td><td rowspan="13">1 Kg.</td><td>1.</td><td>Tetramethylethylenediamine</td><td>0.623 kg</td></tr> <tr> <td>2.</td><td>Cyclopropyl Acetylene</td><td>0.48 kg</td></tr> <tr> <td>3.</td><td>Sodium Borohydride</td><td>0.047 kg</td></tr> <tr> <td>4.</td><td>Triphosgene</td><td>0.433 kg</td></tr> <tr> <td>5.</td><td>N-Heptane</td><td>0.032 kg</td></tr> <tr> <td>6.</td><td>Iso Propyl Alcohol</td><td>0.065 kg</td></tr> <tr> <td>7.</td><td>DDQ (2,3-Dichloro 5,6-Dicyano 1,4-Benzoquinone)</td><td>0.175 kg</td></tr> <tr> <td>8.</td><td>Methanol</td><td>0.076 kg</td></tr> <tr> <td>9.</td><td>Tetrahydrofuran</td><td>2.57 kg</td></tr> <tr> <td>10.</td><td>Acetonitrile</td><td>1.26 kg</td></tr> <tr> <td>11.</td><td>Trifluoroacetic acid</td><td>0.719 kg</td></tr> <tr> <td>12.</td><td>N-Hexane</td><td>3.03 kg</td></tr> <tr> <td>13.</td><td>Methylene Chloride</td><td>0.66 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Efavirenz stage-V ((S)-5-Chloro-(cyclopropylethynyl)-2-amino-(trifluoromethyl) Benzenemethanol)MMAA-1	1 Kg.	1.	Tetramethylethylenediamine	0.623 kg	2.	Cyclopropyl Acetylene	0.48 kg	3.	Sodium Borohydride	0.047 kg	4.	Triphosgene	0.433 kg	5.	N-Heptane	0.032 kg	6.	Iso Propyl Alcohol	0.065 kg	7.	DDQ (2,3-Dichloro 5,6-Dicyano 1,4-Benzoquinone)	0.175 kg	8.	Methanol	0.076 kg	9.	Tetrahydrofuran	2.57 kg	10.	Acetonitrile	1.26 kg	11.	Trifluoroacetic acid	0.719 kg	12.	N-Hexane	3.03 kg	13.	Methylene Chloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																													
Efavirenz stage-V ((S)-5-Chloro-(cyclopropylethynyl)-2-amino-(trifluoromethyl) Benzenemethanol)MMAA-1	1 Kg.	1.	Tetramethylethylenediamine	0.623 kg																																													
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3	Case No.:7/45/82-ALC4/2007	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
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	HQ File :01/82/050/00470/AM08/	RLA File :09/24/040/00456/AM08/	Lic.No/Date:0910032740 28.01.2008	Defer Date:09.06.2009
	Decision :Committee decided to forward a copy of application alongwith a copy of representation to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 09.06.2009.			

4	Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019 14.02.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

5	Case No.:57/6/82-ALC4/2008	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/00140/AM09/	RLA File :05/24/040/00884/AM08/	Lic.No/Date:0510217198 28.02.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of MSME.			

6	Case No.:6/13/83-ALC1/2008	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/83/050/00357/AM09/	RLA File :09/24/040/00335/AM08/	Lic.No/Date:0910033373 17.03.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

7	Case No.:62/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/83/050/00234/AM09/	RLA File :03/94/040/01245/AM08/	Lic.No/Date:0310466401 27.03.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

8	Case No.:21/13/82-ALC4/2008	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Rejected
	HQ File :01/82/050/00528/AM09/	RLA File :05/24/040/00981/AM08/	Lic.No/Date:0510218739 31.03.2008	
	Decision :Committee considered case as per agenda and observed that firm has failed to furnish information called for vide letter dated 17.02.2009. It was decided to close the case.			

RA concerned may take action accordingly.

9	Case No.:77/11/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/00397/AM09/	RLA File :07/24/040/00883/AM08/	Lic.No/Date:0710056843 09.04.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

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Case No.:7/16/82-ALC4/2008	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved	
HQ File :01/82/050/00700/AM09/	RLA File :03/95/040/00209/AM09/	Lic.No/Date:0310473617 09.06.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.46011/05/2007-PC.II dated 09.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Polyethylene Glycol 4000 (PEG 4000)	1 MT.	1.	Polyethylene Glycol 400	0.102 MT
		2.	Ethylene Oxide	0.918 MT
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:5/15/82-ALC4/2008	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved	
HQ File :01/82/050/00645/AM09/	RLA File :03/95/040/00276/AM09/	Lic.No/Date:0310475880 23.06.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.46011/05/2007-PC.II dated 09.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Polyethylene Glycol 1500 (PEG 1500)	1 MT.	1.	Polyethylene Glycol 400	0.2545 MT
		2.	Ethylene Oxide	0.7655 MT
RA concerned may take further necessary action as per above decision of NC.				

12	Case No.:18/18/82-ALC4/2008	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved
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HQ File :01/82/050/00771/AM09/	RLA File :04/24/040/00090/AM09/	Lic.No/Date:0410097323 21.07.2008	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/217/2008-PI-III dated 16.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Sl.No.	Import items
Thioridazine Hcl	1 Kg.	1.	Pipridine-2-Ethanol
		2.	3-Methyl Mercapto Aniline
Qty. allowed			
			0.75 kg
			2.40 kg
RA concerned may take further necessary action as per above decision of NC.			

13	Case No.:24/20/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved
	HQ File :01/82/050/00817/AM09/	RLA File :09/24/040/00140/AM09/	Lic.No/Date:0910034848 30.07.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/192/2008-PI-III dated 08.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Oxacarbazepine	1 Kg.	1.	10-Methoxy Imino Stilbene
			2.	DL Mandelic Acid
			3.	Methylene dichloride
			4.	Iso propyl Alcohol
			5.	Methanol
Qty. allowed				
				1.26 kg
				2.58 kg
				3.84 kg
				2.23 kg
				1.70 kg
RA concerned may take further necessary action as per above decision of NC.				

14	Case No.:38/20/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved
	HQ File :01/82/050/00831/AM09/	RLA File :09/24/040/00166/AM09/	Lic.No/Date:0910034905 01.08.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/173/2008-PI-III dated 16.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Irinotecan Hcl Tryhydrate	1 Kg.	1.	Camptothecin
Qty. allowed				
				3.20 kg

RA concerned may take further necessary action as per above decision of NC.

15	Case No.:1/21/82-ALC4/2008	Party Name:AROMA AROMATICS & FLAVOURS	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/00856/AM09/	RLA File :05/24/040/00274/AM09/	Lic.No/Date:0510225070 07.08.2008	Defer Date:09.06.2009
	Decision :Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

16	Case No.:7/22/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/00870/AM09/	RLA File :03/94/040/00393/AM09/	Lic.No/Date:0310481979 08.08.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

17	Case No.:10/39/82-ALC4/2008	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01380/AM09/	RLA File :03/94/040/00214/AM09/	Lic.No/Date:0310482603 14.08.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

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Case No.:23/22/82-ALC4/2008	Party Name:ALMELO CHEMICALS(P) LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case approved
HQ File :01/82/050/00886/AM09/	RLA File :09/24/040/00105/AM09/	Lic.No/Date:0910035079 14.08.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/261/2008-PI-III dated 24.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
(S)-N-Tert-1,2,3,4-Tetrahydroisouinoline-3-Carboxamide	1 Kg	1.	L-Phenyl Alanine	1.18 kg
		2.	Hydrobromic Acid 48% in water	2.65 kg
		3.	Benzyl chloroformate	1.526 kg
		4.	Tert. Butyl Amine	1.46 kg

RA concerned may take further necessary action as per above decision of NC.

19	Case No.:39/22/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status Case Deferred
	HQ File :01/82/050/00902/AM09/	RLA File :03/94/040/00451/AM09/	Lic.No/Date:0310482900 18.08.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

20	Case No.:2/24/82-ALC4/2008	Party Name:TECKBOND LABORATORIES PVT. LTD.	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/00935/AM09/	RLA File :09/24/040/00227/AM09/	Lic.No/Date:0910035160 28.08.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

21	Case No.:11/24/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved
	HQ File :01/82/050/00944/AM09/	RLA File :09/24/040/00088/AM09/	Lic.No/Date:0910035174 29.08.2008	
	Decision : Committee considered case as per agenda and observed that the case has already been considered and approved by NC in its 1/82 meeting held on 12.05.2009. It was, therefore, decided to withdraw the case.			

22	Case No.:15/24/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/00948/AM09/	RLA File :09/24/040/00228/AM09/	Lic.No/Date:0910035181 29.08.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

23	Case No.:22/24/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved
	HQ File :01/82/050/00955/AM09/	RLA File :03/95/040/00435/AM09/	Lic.No/Date:0310484735 01.09.2008	
	Decision : Committee considered case as per agenda and observed that the case has already been considered and approved by NC in its 1/82 meeting held on 12.05.2009. It was, therefore, decided to withdraw the case.			

24	Case No.:5/25/82-ALC4/2008	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/00985/AM09/	RLA File :07/24/040/00301/AM09/	Lic.No/Date:0710059596 08.09.2008	Defer Date: 09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

25	Case No.:19/26/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01017/AM09/	RLA File :07/24/040/00297/AM09/	Lic.No/Date:0710059800 15.09.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

26

Case No.:2/27/82-ALC4/2008	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved	
HQ File :01/82/050/01019/AM09/	RLA File :09/24/040/00216/AM09/	Lic.No/Date:0910035277 16.09.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/233/2008-PI-III dated 23.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Losartan (2-Butyl-4-Chloro-1-[(2'-2'-(2'-Triphenylmethyl-2H-Tetrazole-5-yl)-1,1'-Biphenyl-4-yl)Methyl]-1H-Imidazole-5-Methanol)	1 Kg.	1.	5-(4'-Bromomethyl-1-1' Bephenyl-2yl)2-Triphenylmethyl-2H-Tetrazole	1.183 kg
		2.	2-Butyl-4-chloro-5-Formaldehyde Imidazole	0.42 kg
		3.	Sodium Borohydride	0.092 kg
		4.	1-Chlorobutane	1.90 kg
RA concerned may take further necessary action as per above decision of NC.				

27	Case No.:2/28/82-ALC4/2008	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01051/AM09/	RLA File :09/24/040/00479/AM08/	Lic.No/Date:0910035368 23.09.2008	Defer Date:09.06.2009

Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.

28	Case No.:3/28/82-ALC4/2008	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01052/AM09/	RLA File :09/24/040/00478/AM08/	Lic.No/Date:0910035370 23.09.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

29	Case No.:4/28/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01053/AM09/	RLA File :09/24/040/00245/AM09/	Lic.No/Date:0910035373 23.09.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

30	Case No.:5/28/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01054/AM09/	RLA File :09/24/040/00242/AM09/	Lic.No/Date:0910035376 23.09.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

31	Case No.:13/28/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01062/AM09/	RLA File :03/95/040/00515/AM09/	Lic.No/Date:0310487728 24.09.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

32	Case No.:15/28/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01064/AM09/	RLA File :07/24/040/00340/AM09/	Lic.No/Date:0710060093 24.09.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was			

deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.

33	Case No.:30/28/82-ALC4/2008	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved
	HQ File :01/82/050/01079/AM09/	RLA File :09/24/040/00211/AM09/	Lic.No/Date:0910035468 29.09.2008	
	Decision : Withdrawn as the case has already approved by NC in its 1/82 meeting held on 12.05.2009.			

34	Case No.:21/29/82-ALC4/2008	Party Name:MECK PHARMACEUTICALS AND CHEMICALS PVT.LTD.	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01103/AM09/	RLA File :08/24/040/00107/AM09/	Lic.No/Date:0810075122 01.10.2008	Defer Date: 09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

35	Case No.:32/29/82-ALC4/2008	Party Name:PAUSHAK LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01114/AM09/	RLA File :34/24/040/00115/AM09/	Lic.No/Date:3410022467 06.10.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

36	Case No.:50/29/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01132/AM09/	RLA File :03/94/040/00655/AM09/	Lic.No/Date:0310489368 07.10.2008	Defer Date:23.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and it was decided to call for technical details as per Appendix 33 and defer the case for 23.06.2009. It was, therefore, decided to defer the case for 23.06.2009.			

37	Case No.:3/31/82-ALC4/2008	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01160/AM09/	RLA File :13/24/040/00012/AM09/	Lic.No/Date:1310027186 16.10.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

38	Case No.:10/32/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved
			Lic.No/Date:0310491361	

	HQ File :01/82/050/01185/AM09/	RLA File :03/94/040/00592/AM09/	21.10.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 1/82 meeting held on 12.05.2009.			

39	Case No.:9/32/82-ALC4/2008	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01184/AM09/	RLA File :03/95/040/00523/AM09/	Lic.No/Date:0310491293 21.10.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

40	Case No.:16/32/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01191/AM09/	RLA File :09/24/040/00368/AM08/	Lic.No/Date:0910035688 22.10.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

41	Case No.:24/32/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01199/AM09/	RLA File :07/21/040/00724/AM09/	Lic.No/Date:0710060647 23.10.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

42	Case No.:31/32/82-ALC4/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved
	HQ File :01/82/050/01206/AM09/	RLA File :03/94/040/00662/AM09/	Lic.No/Date:0310491961 24.10.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 1/82 meeting held on 12.05.2009.			

43	Case No.:32/32/82-ALC4/2008	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01207/AM09/	RLA File :13/24/040/00014/AM09/	Lic.No/Date:1310027220 24.10.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

44	Case No.:37/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01212/AM09/	RLA File :05/24/040/00465/AM09/	Lic.No/Date:0510229949 24.10.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

45	Case No.:38/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01213/AM09/	RLA File :05/24/040/00466/AM09/	Lic.No/Date:0510229951 24.10.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

46	Case No.:2/33/82-ALC4/2008	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01218/AM09/	RLA File :09/24/040/00143/AM09/	Lic.No/Date:0910035793 30.10.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

47	Case No.:10/33/82-ALC4/2008	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01226/AM09/	RLA File :03/95/040/00306/AM08/	Lic.No/Date:0310492305 31.10.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

48	Case No.:16/33/82-ALC4/2008	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01232/AM09/	RLA File :03/94/040/00686/AM09/	Lic.No/Date:0310492445 31.10.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

49	Case No.:9/33/82-ALC4/2008	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01225/AM09/	RLA File :03/95/040/00305/AM08/	Lic.No/Date:0310492297	Defer

		31.10.2008	Date:09.06.2009
Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

50	Case No.:20/33/82-ALC4/2008	Party Name:TECKBOND LABORATORIES PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01236/AM09/	RLA File :09/24/040/00305/AM09/	Lic.No/Date:0910035843 05.11.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

51	Case No.:26/33/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01242/AM09/	RLA File :09/24/040/00303/AM09/	Lic.No/Date:0910035860 06.11.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

52	Case No.:27/33/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved
	HQ File :01/82/050/01243/AM09/	RLA File :09/24/040/00285/AM09/	Lic.No/Date:0910035861 06.11.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/177/2008-PI-III dated 21.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Butyl-4-Chloro-1[2-3-Triphenylmethyl-1H-Tetrazole-2-YL][1,1-Biphenyl-4-YL]Methyl]1H Imidazole-5-Methanol (Trityl Losartan)	1 Kg.	1.	2-Cyano-4-Methyl Bisphenyl	0.57 kg
		2.	Hydention	Not directly used in the process. Hence not allowed
		3.	Methylene dichloride	1.74 kg
		4.	2,2-Azobisisobutyronitrile	0.037 kg
		5.	2n-Butyl-4-chloro-5-formyl-1H-Imidazole	0.37 kg
		6.	Toluene	1.65 kg
		7.	Sodium Borohydride	0.04 kg
		8.	Methanol	0.28 kg
		9.	N-Methyl Pyrrolidine	0.37 kg
		10.	Sodium Azide	0.248 kg

		11.	Trityl chloride	0.59 kg
		12.	Triethylamine	0.196 kg
RA concerned may take further necessary action as per above decision of NC.				

53	Case No.:12/34/82-ALC4/2008	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01255/AM09/	RLA File :09/24/040/00319/AM09/	Lic.No/Date:0910035873 07.11.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

54	Case No.:3/34/82-ALC4/2008	Party Name:ATUL LIMITED,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01246/AM09/	RLA File :08/24/040/00159/AM09/	Lic.No/Date:0810075840 07.11.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

55	Case No.:19/35/82-ALC4/2008	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01275/AM09/	RLA File :09/24/040/00287/AM09/	Lic.No/Date:0910035950 17.11.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

56	Case No.:9/36/82-ALC4/2008	Party Name:SMRUTHI ORGANICS LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01295/AM09/	RLA File :31/24/040/00215/AM09/	Lic.No/Date:3110036143 20.11.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

57	Case No.:21/36/82-ALC4/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved
	HQ File :01/82/050/01307/AM09/	RLA File :03/94/040/00759/AM09/	Lic.No/Date:0310495213 21.11.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/50/2006-Ch.II dated 13.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DA 2313 Antifoluant Containing: 10% of Penta (2 Methylene-4-Nonyl Phenol) TEPA adduct 15% of 2,6 ditertiary butyl-4-Benzolidene-2-5-dione 25% of 4,4(1,1-Di ox 0-1, 10-Decanedyl) Bis(2,2,6 tetramethyl-1-Piperridine-N-Oxyl) 50 of Aromatic Solvent	1 Kg.	1.	Nonyl Phenol	0.0329 kg
		2.	Tetra ethylene Penta Amine	0.0141 kg
		3.	Para Formaldehyde	0.00483 kg
		4.	2,4 Ditertiary Butyl Phenol	0.1031 kg
		5.	Benzaldehyde	0.0529 kg
		6.	4 Hydroxy Tempo (4 Hydroxy 2,2,6,6 Tetramethyl Piperridine-N-Oxyl)	0.129 kg
		7.	Dimethyl Sebacate	0.172 kg
		8.	Dibutyl tin Oxide	0.0073 kg
		9.	Methanol	0.456 kg
		10.	Aromatic Solvent (C ₁₀ – C ₂₀)	0.500 kg
		11.	Dipropyl Amine	Not Allowed

RA concerned may take further necessary action as per above decision of NC.

58	Case No.:25/36/82-ALC4/2008	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01311/AM09/	RLA File :31/24/040/00407/AM08/	Lic.No/Date:3110036184 21.11.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

59	Case No.:22/37/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Rejected
	HQ File :01/82/050/01341/AM09/	RLA File :03/94/040/00796/AM09/	Lic.No/Date:0310496207 02.12.2008	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical details vide letter dated 01.04.2009, but no reply has been received and norms can not be fixed in absence of required technical details. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

60	Case No.:4/38/82-ALC4/2008	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
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	HQ File :01/82/050/01353/AM09/	RLA File :09/24/040/00337/AM09/	Lic.No/Date:0910036194 04.12.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

61	Case No.:6/38/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01355/AM09/	RLA File :03/94/040/00763/AM09/	Lic.No/Date:0310496492 04.12.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

62	Case No.:7/38/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01356/AM09/	RLA File :03/94/040/00762/AM09/	Lic.No/Date:0310496493 04.12.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

63	Case No.:18/38/82-ALC4/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved
	HQ File :01/82/050/01367/AM09/	RLA File :03/95/040/00701/AM09/	Lic.No/Date:0310496938 08.12.2008	
	Decision : Withdrawn as case has already been approved by NC in 1/82 meeting held on 12.05.2009.			

64	Case No.:19/39/82-ALC4/2008	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01389/AM09/	RLA File :03/95/040/00662/AM09/	Lic.No/Date:0310497192 10.12.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

65	Case No.:13/39/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01383/AM09/	RLA File :05/24/040/00527/AM09/	Lic.No/Date:0510232365 11.12.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

66	Case No.:23/39/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01393/AM09/	RLA File :03/95/040/00685/AM09/	Lic.No/Date:0310497268 11.12.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

67	Case No.:30/39/82-ALC4/2008	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved
	HQ File :01/82/050/01400/AM09/	RLA File :03/95/040/00722/AM09/	Lic.No/Date:0310497318 11.12.2008	
	Decision : Withdrawn as case has already been approved by NC in its 1/82 meeting held on 12.05.2009.			

68	Case No.:1/40/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01420/AM09/	RLA File :08/24/040/00187/AM09/	Lic.No/Date:0810076754 16.12.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

69	Case No.:47/39/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01417/AM09/	RLA File :09/24/040/00355/AM09/	Lic.No/Date:0910036324 16.12.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

70	Case No.:10/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01429/AM09/	RLA File :03/94/040/00871/AM09/	Lic.No/Date:0310498562 17.12.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

71	Case No.:11/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred

	HQ File :01/82/050/01430/AM09/	RLA File :05/24/040/00568/AM09/	Lic.No/Date:0510232764 17.12.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

72	Case No.:4/40/82-ALC4/2008	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved
	HQ File :01/82/050/01423/AM09/	RLA File :08/24/040/00183/AM09/	Lic.No/Date:0810076762 17.12.2008	
	Decision : Withdrawn as case has already been approved by NC in its 1/82 meeting held on 12.05.2009.			

73	Case No.:8/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01427/AM09/	RLA File :03/94/040/00873/AM09/	Lic.No/Date:0310498344 17.12.2008	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

74	Case No.:16/40/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved
	HQ File :01/82/050/01435/AM09/	RLA File :08/24/040/00191/AM09/	Lic.No/Date:0810076822 18.12.2008	
	Decision : Withdrawn as case has already been approved by NC in its 1/82 meeting held on 12.05.2009.			

75	Case No.:24/41/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01464/AM09/	RLA File :03/95/040/00773/AM09/	Lic.No/Date:0310499481 23.12.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

76	Case No.:21/42/82-ALC4/2008	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01499/AM09/	RLA File :09/24/040/00357/AM09/	Lic.No/Date:0910036573 05.01.2009	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

77	Case No.:23/42/82-ALC4/2008	Party Name:ELDER PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01501/AM09/	RLA File :03/94/040/00905/AM09/	Lic.No/Date:0310501128 05.01.2009	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

78	Case No.:27/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01505/AM09/	RLA File :03/94/040/00904/AM09/	Lic.No/Date:0310501134 05.01.2009	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

79	Case No.:28/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01506/AM09/	RLA File :03/94/040/00920/AM09/	Lic.No/Date:0310501141 05.01.2009	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

80	Case No.:23/43/82-ALC4/2008	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01532/AM09/	RLA File :05/24/040/00656/AM09/	Lic.No/Date:0510234079 06.01.2009	Defer Date:09.06.2009
	Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.			

81	Case No.:3/43/82-ALC4/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01512/AM09/	RLA File :03/94/040/00838/AM09/	Lic.No/Date:0310501369 06.01.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of C&PC.			

82	Case No.:7/43/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:2/82-ALC4/2009	Status:Case
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			14.04.2009	Deferred
	HQ File :01/82/050/01516/AM09/	RLA File :03/94/040/00928/AM09/	Lic.No/Date:0310501583 06.01.2009	Defer Date:09.06.2009
Decision : Committee considered case as per agenda and observed that the case has already been considered by NC in its 1/82 meeting held on 12.05.2009 and was deferred for 09.06.2009. It was, therefore, decided to defer the case for 09.06.2009.				

83	Case No.:25/43/82-ALC4/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01534/AM09/	RLA File :02/24/040/00248/AM09/	Lic.No/Date:0210122139 13.01.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

84	Case No.:10/45/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01574/AM09/	RLA File :09/24/040/00363/AM09/	Lic.No/Date:0910036805 22.01.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

85	Case No.:5/45/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01569/AM09/	RLA File :07/24/040/00435/AM09/	Lic.No/Date:0710062501 22.01.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of C&PC.			

86	Case No.:8/45/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01572/AM09/	RLA File :09/24/040/00389/AM09/	Lic.No/Date:0910036803 22.01.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

87	Case No.:12/45/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01576/AM09/	RLA File :09/24/040/00372/AM09/	Lic.No/Date:0910036817 23.01.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

88	Case No.:13/45/82-ALC4/2008	Party Name:MERCK LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01577/AM09/	RLA File :03/95/040/00866/AM09/	Lic.No/Date:0310503731 23.01.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

89	Case No.:15/45/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Rejected
	HQ File :01/82/050/01579/AM09/	RLA File :08/24/040/00207/AM09/	Lic.No/Date:0810077615 27.01.2009	
	Decision :Committee considered case as per agenda and observed that the firm in another case was requested to furnish Production and Consumption data certified by Central Excise Authority, but the same has not been received and norms can not be fixed in absence of required data. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

90	Case No.:17/45/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01581/AM09/	RLA File :09/24/040/00332/AM09/	Lic.No/Date:0910036834 27.01.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

91	Case No.:18/45/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01582/AM09/	RLA File :09/24/040/00368/AM09/	Lic.No/Date:0910036835 27.01.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

92	Case No.:3/48/82-ALC4/2008	Party Name:AARTI INDUSTRIES LIMITED		Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved										
	HQ File :01/82/050/01608/AM09/	RLA File :03/94/040/00962/AM09/		Lic.No/Date:0310505225 03.02.2009											
	Decision : Committee considered case as per agenda and in light of written comments of Department of C&PC dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Meta Nitro Para Toluidine</td><td>1 Kg.</td><td>1.</td><td>Para nitro Toluene</td><td>1.46 kg</td></tr></table>						Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Meta Nitro Para Toluidine	1 Kg.	1.	Para nitro Toluene	1.46 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed											
Meta Nitro Para Toluidine	1 Kg.	1.	Para nitro Toluene	1.46 kg											

		2.	Methylene dichloride	1.10 kg
RA concerned may take further necessary action as per above decision of NC.				

93	Case No.:8/48/82-ALC4/2008	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01613/AM09/	RLA File :34/24/040/00200/AM09/	Lic.No/Date:3410023355 03.02.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

94	Case No.:6/48/82-ALC4/2008	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01611/AM09/	RLA File :09/24/040/00366/AM09/	Lic.No/Date:0910036958 04.02.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

95

Case No.:7/48/82-ALC4/2008	Party Name:ORGANICA AROMATICS PVT LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved	
HQ File :01/82/050/01612/AM09/	RLA File :07/24/040/00564/AM09/	Lic.No/Date:0710062745 04.02.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/132/2004/Ch.III dated 19.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Alpha Damascone	1 Kg.	1.	Citral	1.583 kg
RA concerned may take further necessary action as per above decision of NC.				

96	Case No.:10/48/82-ALC4/2008	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01615/AM09/	RLA File :09/24/040/00367/AM09/	Lic.No/Date:0910036968 05.02.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

97	Case No.:11/48/82-ALC4/2008	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
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	HQ File :01/82/050/01616/AM09/	RLA File :09/24/040/00327/AM09/	Lic.No/Date:0910036969 05.02.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

98	Case No.:12/48/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01617/AM09/	RLA File :09/24/040/00382/AM09/	Lic.No/Date:0910036970 05.02.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

99	Case No.:25/48/82-ALC4/2008	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01630/AM09/	RLA File :05/24/040/00678/AM09/	Lic.No/Date:0510235994 06.02.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

100	Case No.:26/48/82-ALC4/2008	Party Name:T.C. HEALTH CARE PVT.LTD.	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01631/AM09/	RLA File :05/24/040/00645/AM09/	Lic.No/Date:0510235995 06.02.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

101	Case No.:21/48/82-ALC4/2008	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01626/AM09/	RLA File :34/24/040/00153/AM09/	Lic.No/Date:3410023427 09.02.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

102	Case No.:23/48/82-ALC4/2008	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01628/AM09/	RLA File :03/94/040/01007/AM09/	Lic.No/Date:0310506348 09.02.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

103	Case No.:30/48/82-ALC4/2008	Party Name:PERFECT BIOTECH	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case
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	HQ File :01/82/050/01635/AM09/	RLA File :03/95/040/00881/AM09/	Lic.No/Date:0310506216 09.02.2009	Deferred Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Ministry of Food Processing Industry.			

104	Case No.:33/48/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01638/AM09/	RLA File :22/24/040/00064/AM09/	Lic.No/Date:2210008634 10.02.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

105	Case No.:34/48/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01639/AM09/	RLA File :09/24/040/00402/AM09/	Lic.No/Date:0910037046 11.02.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

106	Case No.:6/50/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01673/AM09/	RLA File :03/95/040/00826/AM09/	Lic.No/Date:0310508227 19.02.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

107	Case No.:7/50/82-ALC4/2008	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01674/AM09/	RLA File :09/24/040/00404/AM09/	Lic.No/Date:0910037127 19.02.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of MSME.			

108	Case No.:10/50/82-ALC4/2008	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved
	HQ File :01/82/050/01677/AM09/	RLA File :07/24/040/00628/AM09/	Lic.No/Date:0710063183 20.02.2009	
	Decision :Committee considered case as per agenda and in light of earlier decision taken in 39/83 meeting held on 10.01.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items

	Bicalutamide	1 Kg.	1.	N-(4-Cyano-3(Trifluoromethyl)Phenyl)-3-(4-(Fluorophenyl)Thio)-2-Hydroxy-2-Methylpropamide	1.25 kg
RA concerned may take further necessary action as per above decision of NC.					

109	Case No.:12/50/82-ALC4/2008	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01679/AM09/	RLA File :03/94/040/01303/AM08/	Lic.No/Date:0310508498 20.02.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of C&PC.			

110	Case No.:13/50/82-ALC4/2008	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01680/AM09/	RLA File :04/24/040/00105/AM09/	Lic.No/Date:0410102480 20.02.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of C&PC.			

111	Case No.:18/50/82-ALC4/2008	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/01685/AM09/	RLA File :03/95/040/00868/AM09/	Lic.No/Date:0310508672 23.02.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

112	Case No.:1/2/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/00001/AM10/	RLA File :05/24/040/00762/AM09/	Lic.No/Date:0510239347 01.04.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

113	Case No.:2/2/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved
	HQ File :01/82/050/00002/AM10/	RLA File :05/24/040/00782/AM09/	Lic.No/Date:0510239348 01.04.2009	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 28/82 meeting held on 07.10.2008 and in consultation with technical			

authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
8-Chloro-5,6-Dihidro-11-H-Benzo (5,6) Ciclohepta (1,2B) Piridine-11-one (L7)	1 kg.	1.	3-Chlorobenzyl Cyanide	1.80 kg
		2.	Sodium Methoxide	1.20 kg
		3.	Hydrazine Hydrate	1.26 kg
		4.	N N Dimethyl Carbomoyl Chloride	2.20 kg
		5.	Sodium Cyanide	0.20 kg
		6.	Potassium Carbonate	0.93 kg
		7.	NN Dimethyl Formamide	0.05 kg
		8.	Toluene	7.14 kg
		9.	Methylene Chloride	4.45 kg
		10.	Acetonitrile	0.91 kg
		11.	Isopropyl Alcohol	1.62 kg

RA concerned may take further necessary action as per above decision of NC.

114	Case No.:3/2/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/00003/AM10/	RLA File :05/24/040/00686/AM09/	Lic.No/Date:0510239349 01.04.2009	Defer Date: 09.06.2009
	Decision :Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

115	Case No.:4/2/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved
	HQ File :01/82/050/00004/AM10/	RLA File :03/95/040/01023/AM09/	Lic.No/Date:0310514019 01.04.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

116	Case No.:5/2/82-ALC4/2009	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved
	HQ File :01/82/050/00005/AM10/	RLA File :03/94/040/01111/AM09/	Lic.No/Date:0310514113 01.04.2009	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

117	Case No.:6/2/82-ALC4/2009	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred

	HQ File :01/82/050/00006/AM10/	RLA File :03/95/040/01031/AM09/	Lic.No/Date:0310514144 01.04.2009	Defer Date:09.06.2009
Decision :Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.				

118	Case No.:7/2/82-ALC4/2009	Party Name:VETINDIA PHARMACEUTICALS LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/00007/AM10/	RLA File :09/24/040/00478/AM09/	Lic.No/Date:0910037612 01.04.2009	Defer Date:23.06.2009
	Decision : Committee decided to call for a copy of application, copy of DML and technical details as per Appendix 33 form RA/firm. Accordingly, case was deferred for 23.06.2009.			

119	Case No.:8/2/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/00008/AM10/	RLA File :03/95/040/01035/AM09/	Lic.No/Date:0310514289 02.04.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

120	Case No.:9/2/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/00009/AM10/	RLA File :03/94/040/01131/AM09/	Lic.No/Date:0310514341 02.04.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Bio-technology.			

121	Case No.:10/2/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Approved
	HQ File :01/82/050/00010/AM10/	RLA File :08/24/040/00260/AM09/	Lic.No/Date:0810079200 08.04.2009	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

122	Case No.:11/2/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/00011/AM10/	RLA File :07/24/040/00686/AM09/	Lic.No/Date:0710064060 08.04.2009	Defer Date:23.06.2009
	Decision :Committee decided to call for a copy of application, copy of DML and technical details as per Appendix 33 form RA/firm. Accordingly, case was deferred for 23.06.2009.			

123	Case No.:12/2/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:2/82-ALC4/2009 14.04.2009	Status:Case Deferred
	HQ File :01/82/050/00012/AM10/	RLA File :07/24/040/00006/AM10/	Lic.No/Date:0710064061 08.04.2009	Defer Date:23.06.2009
	Decision : Committee decided to call for a copy of application, copy of DML and technical details as per Appendix 33 form RA/firm. Accordingly, case was deferred for 23.06.2009.			
